

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1625
ANSWERED ON:10.12.2004
OPERATIONALISING CLOSED INDUSTRY
Yadav Shri Giridhari

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the number of industries functioning in each State;
- (b) the number of private industries among them;
- (c) whether any Governmental or Non-Governmental Organisation has provided funds to make the closed industries operational, and the details thereof for last two years;
- (d) whether the Government has made any efforts to promote small industries in each State; and
- (e) if so, the details thereof and the success achieved by the Government in its efforts?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) to (b) The state wise number of factories and number of factories having wholly private ownership as per the results of Annual Survey of Industries conducted by the Central Statistical Organisation for the year 2001-2002, is at Annexure I.

(c) The Government provides a policy regime that facilitates and fosters growth and development of industry. Government has taken a number of steps for revival of sick industrial units in the country which, inter-alia, include guidelines of Reserve Bank of India to banks, amalgamation of sick units with healthy units, setting up of Board for Industrial and Financial Reconstruction (BIFR) under Sick Industrial Companies (Special Provision) Act, 1985.

(d) & (e) While development of Small Scale Industries (SSIs) is primarily the responsibility of the State/UT Governments, the Central Government has taken several steps for promoting and strengthening of SSI Sector by implementing various schemes

such as Integrated Infrastructure Development, technology upgradation, marketing and entrepreneurial development. Besides, on 30th August 2000, the Prime Minister announced a Comprehensive Policy Package for the promotion and development of Small Scale Sector to enhance its competitiveness, both domestically and globally. The policy package consists of enhanced fiscal and credit support, better infrastructure and marketing facilities and incentives for technology upgradation. Because of these efforts, the SSI Sector has demonstrated the resilience to withstand the competition as it has recorded a rate of growth, which is higher than the overall industrial growth.

Annex-I

Statement referred to in reply to parts (a) & (b) of Lok Sabha Unstarred Question No.1625

State wise number of factories as per Annual Survey of Industries 2001-02

S.No Name of State /U.T Number of Factories Number of factories having wholly private ownership

1	Jammu and Kashmir	348	318
2	Himachal Pradesh	500	477
3	Punjab	7249	7136
4	Chandigarh (U.T)	275	271
5	Uttaranchal	698	643
6	Haryana	4437	4360
7	Delhi	3416	3409
8	Rajashtan	5279	5093
9	Uttar Pradesh	9157	8934
10	Bihar	1478	1403
11	Nagaland	117	114
12	Manipur	61	56
13	Tripura	240	236

14	Meghalaya	34	31
15	Assam	1422	1373
16	West Bengal	6195	6002
17	Jharkhand	1430	1330
18	Orissa	1709	1613
19	Chhattisgarh	1277	1154
20	Madhya Pradesh	3019	2931
21	Gujarat	13950	13873
22	Daman & Diu	1411	1411
23	Dadra & Nagar haveli	976	970
24	Maharashtra	17853	17284
25	Andhra Pradesh	14238	14069
26	Karnataka	6987	6815
27	Goa	506	495
28	Kerala	4812	4414
29	Tamil nadu	18912	18514
30	Pondicherry	540	523
31	A & Nicobar Island	24	22

All India 128550

125274

Notes:

(i) The reference period for collection of data from the industrial units relates to the financial year ending on any day between 1st April 2001 to 31st March 2002.

(ii) The ASI 2001-2002 extended to the entire country except the states of Arunachal Pradesh, Mizoram, Sikkim and UT of Lakshadweep.

(iii) In terms of Industrial units, it covers the following:-

(a) All factories registered under Section 2 m (i) and 2 m

(ii) of the factories Act, 1948

employing 10 or more workers using power and those employing twenty or more workers with or without using power on any day of the preceding twelve months;

(b) Bidi & Cigar manufacturing establishments registered under Bidi and Cigar workers (condition of employment) Act, 1966, employing ten or more workers using power and those employing twenty or more workers with or without using power, and

(c) Certain services and activities like cold storage, water supply, repair of motor vehicles and other consumer durables like watches, etc.